

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/1030(MB)2023

IN THE MATTER OF

Straw Commodities LLP ... Petitioner
Vs
Anram Agro Trading Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Gayatri Sharma (PH)

ORDER

Ld. Counsel for the Respondent submits that in terms of the order dated 26.03.2024, the cost imposed has already been deposited and prays for one week's time to file the reply and her Vakalatnama. Allowed as prayed for. Let the reply be filed within a period of one week after serving an advance copy on the Counsel opposite. In the meantime, the Respondent is directed to furnish the hard copy of the Petition. In view of the request made, adjourned to **16.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/